

(17)

IN THE CENTRAL ADMN. TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

CONTEMPT PETITION NO.12/96 in

ORIGINAL APPLICATION NO.1279/96

dt.4-4-96

Between

I. Ramaswamy : Petitioner

and

M.V. Bhaskar Rao  
Chief General Manager  
Telecommunications  
AP Circle, Hyderabad-1 : Respondent

Counsel for the petitioner : B. Bhaskar Benny,  
Advocate

Counsel for the respondent : N.V. Ramana, Addl.CGSC

CORAM

HON. MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

Judgement

( As per Hon. Mr. Justice M.G. Chaudhari, V.C. )

✓ Heard Sri B. Bhaskar Benny, learned counsel for  
the applicant and Sri <sup>Rajeswarar for</sup> N.V. Ramana, learned counsel for  
the respondents.

2. By the original order in OA.353/96 dated 4-12-95  
R-1 was directed to dispose of the representation of the  
applicant dated 9-6-1994 within a period of one month.  
The applicant filed the instant petition complaining  
that the order was not complied with. Mr. V. Rajeswara  
Rao, learned counsel for the respondent today produced  
copy of the communication addressed by the CGM,  
Telecommunications, AP, addressed to the applicant

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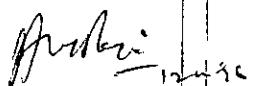
dated 22-2-1996 which purports to inform him that his representation was rejected. No question therefore survives <sup>for</sup> proceeding <sup>with the instant application.</sup> ~~that question.~~ It may, however, be noted that the applicant had already filed OA.353/96 against aforesaid order dated 22-2-96. Hence, the CP is disposed of.

3. The letter dated 22-2-1996 produced today by Mr.V. Rajeswara Rao, is taken on record and shall be retained on record.

  
(R. Rengarajan)  
Member (Admn.)

  
(M.G. Chaudhari)  
Vice Chairman

Dated : April 4, 96  
Dictated in Open Court

  
Deputy Registrar (D)

19

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C.P.12/96 in  
OA. 1279/96.

To

1. Mr.M.V.Bhaskar Rao, Chief General Manager,  
Telecommunications, A.P.Circle,  
Hyderabad-1. *B. Bhaskar Berru.*
2. One copy to Mr.~~S. Ramakrishna Rao~~, Advocate, CAT.Hyd.
3. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One spare copy.

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19/4/96

I COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR. ~~H. RAJENDRA PRASAD~~ :M(A)

Dated: 19-4-1996

ORDER/JUDGMENT

~~M.A./C.A.~~ No. 12/96

in

O.A.No.

1279/95

T.A.No.

(w.p.)

Admitted and Interim Directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default

Ordered/Rejected.

No order as to costs.

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